

I urge upon the Central Government to make some arrangements to issue a commemorative stamp and also to unveil a portrait of this great leader in the Parliament, who fought for the cause of the labour.

SRI BIJOY KRISHNA HANDIQUÉ (Jorhat): Sir, there are rampant cancellations of Indian Airlines flights in the North-Eastern Region in spite of the assurances given by the Government.

On 6th August, 1994, three flights were cancelled, namely, IC-701, Calcutta-Dibrugarh; IC-711, Calcutta-Guwahati; and IC-743, Calcutta-Agartala. On the 7th August also IC-213, Calcutta-Jorhat flight was cancelled.

Incidentally, last week out of three scheduled flights a week between Calcutta-Jorhat, only one operated and two were cancelled. The reason of the present cancellation was attributed to the resignation of a few pilots. So, my question is: How is it that flight schedules in the rest of the country remain more or less unaffected and flights are cancelled only in the North-Eastern Region? It has been observed over the years that whenever there is a slight flutter in the normal schedule of the Indian Airlines, the first casualty is the North-Eastern Region and second in the hit list are the other not easily accessible areas like Ladakh etc.

Will the Government listen to the voice of reason particularly in a region where in many corners the language of alienation is sometimes heard?

MR. DEPUTY-SPEAKER: Now Papers to be laid on the Table.  
(Interruptions)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, a very serious situation has arisen... (Interruptions).

MR. DEPUTY-SPEAKER: Panigrahi, it is 12.30 now. It is for the early speakers to accommodate. Four-five names are left out. I could have called all the five names, but the early speakers dragged on their speeches. If they had cut short their speeches, all the four-five Members could have been accommodated. So, this is a lesson for the next day. The early speakers should try to accommodate their own brothers. I am guided by the clock. So, today you should excuse me.

SHRI SRIBALLAV PANIGRAHI: Kindly be realistic, Sir.

MR. DEPUTY-SPEAKER: Please excuse me today.

Now Papers to be laid on the Table.

12.31 hrs.

#### PAPERS LAID ON THE TABLE

**Memorandum of understanding between the National Building Construction Corporation Ltd. and Ministry of Urban Development for 1994-95 etc.**

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): Sir, I beg to lay on the Table:—

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Building Construction

Corporation Limited and the Ministry of Urban Development for the year 1994-95.

[Placed in Library. See No. LT 6236/94]

- (2) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1992-93 under section 26 of the National Capital Region Planning Board Act, 1985.

[Placed in Library. See No. LT 6237/94]

**Memorandum of Understanding between Indian Rare Earths Ltd. and Department of Atomic Energy for 1994-95 etc.**

[*Translation*]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): Mr. Deputy-Speaker, Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1994-95.

[Placed in Library. See No. LT 6238/94]

- (2) Memorandum of Understanding between the Electronics Corporation of India Limited

and the Department of Atomic Energy for the year 1994-95.

[Placed in Library. See No. LT 6239/94]

**Memorandum of Understanding between the Rashtriya Chemical and Fertilizers Ltd. and Department of Fertilizer, Ministry of Chemicals and Fertilizers - for 1994-95, etc.**

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

- (1) Memorandum of Understanding between the Rashtriya Chemical and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1994-95.

[Placed in Library. See No. LT 6240/94]

- (2) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1994-95.

[Placed in Library. See No. LT 6241/94]

- (3) Memorandum of Understanding between the Indian Petrochemicals Corporation Limited, Vadodara, and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 1994-95.

[Placed in Library. See No. LT 6242/94]

- (4) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals, for the year 1994-95.

[Placed in Library. See No. LT 6243/94]

**Supreme Court Judges (Amendment) Rules, 1994**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table a copy of the Supreme Court Judges (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 444(E) in Gazette of India dated the 10th May, 1994 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

[Placed in Library. See No. LT 6244/94]

**Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for 1994-95 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF

YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shrimati Krishna Sahi, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):

- (i) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1994-95.

[Placed in Library. See No. LT 6245/94]

- (ii) Memorandum of Understanding between the Hindustan Cables Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1994-95.

[Placed in Library. See No. LT 6246/94]

**Annual Report and Review on the working of Institute for Defence Studies and Analyses, New Delhi for 1992-93 along with the statement showing reasons for delay in laying the papers etc.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1992-93 along with Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1992-93.

[Placed in Library. See No. LT 6247/94]

- (2) Statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies (Ministry of Defence) for the year 1994-95.

[Placed in Library. See No. LT 6248/94]

12.34 1/2 hrs.

## BUSINESS ADVISORY COMMITTEE

### Forty-Third Report

[English]

SHRI SHIV CHARAN MATHUR (Bhilwara): Sir, I beg to move:

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 9th August, 1994."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 9th August, 1994."

*The motion was adopted.*

12.35 hrs.

## MATTERS UNDER RULE 377

- (i) **Need for early Clearance to Kuriarkutty — Karappara Power Project in Kerala**

[Translation]

\*SHRI V.S. VIJAYARAGHAVAN (Palghat): Sir, Kuriarkutty-Karappara Project has been formulated with a view to generate power, apart from providing water to the areas which are permanently prone to drought and shortage of drinking water in Palghat district in Kerala. The

12.34 hrs.

## STANDING COMMITTEE ON FINANCE

### Eighth Report and Minutes

[English]

SHRI P.C. CHACKO (Trichur): Sir, I beg to present Eighth Report Hindi and English versions of the Standing Committee on Finance on 'Survey, Search and Seizure Operations' by the Income-Tax Department and Minutes of sittings of the Committee relating thereto.